

(b) The rates of interest are fixed at the time of sanction/renewal/enhancement/ reduction, as the case may be, of the credit limits to a borrower. The interest rate charged for the limits so sanctioned for a particular period by a bank is not normally altered retrospectively after the relevant period is over.

Fire-Fighting Equipment for Aviation

6706. SHRI K. LAKKAPPA : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether Government have received any complaints in the recent past regarding alleged irregularity in purchasing fire-fighting equipment for aviation;

(b) if so, the facts thereof; and

(c) the reaction of Government thereto;

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI RAJ BAHADUR) : (a) to (c) For the international airports at Bombay, Delhi, Calcutta and Madras, the International Airports Authority of India sent a cable, placing an advance order, on 24th June, 1974, on a Dutch firm, namely, M/s. Gebr. Kronenburg, Holland, whose was the lowest technically acceptable offer in response to a Global tender, for 20 crash fire tenders. The formal contract is under finalisation. Some representations have been received regarding specifications, capability of the firm etc. These have been looked into and the contract is proposed to be finalised after taking all possible care and precautions from all angles and fully safeguarding the interest of the Authority.

For supply of 16 crash fire tenders required by the Directorate General of Civil Aviation, Director General of Supplies & Disposals has placed an order on M/s. Konrad Rosenbauer, Austria. One of the firms whose tender was not accepted has represented to the Director General of Supplies and Disposals and the matter is under examination.

Promotions in Income Tax Department

6707. SHRI S. M. SIDDAYYA : Will the Minister of FINANCE be pleased to state :

(a) whether Department of Personnel and Administrative Reforms O.M. No.

27/2/71-Est.(SOI), dated 27-11-1972, introducing reservations in promotion has been given effect to in all offices of Income-tax Department from the date of the orders; and

(b) if not, whether Government propose to issue instructions to give effect to those orders from the date of their application?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE) : (a) and (b) The information is being collected and will be laid on the Table of the House as early as possible.

Loan advanced by IDBI to small scale Industries

6708. SHRI P. R. SHENOY : Will the Minister of FINANCE be pleased to state :

(a) the total loan advanced by the IDBI to small scale industries directly and through nationalised banks (bank-wise) in the year 1972-73, 1973-74 and 1974-75;

(b) the total number of applications for loan by the small scale industrialists rejected by the IDBI during the above period; and

(c) the principles, if any, followed in granting or rejecting the applications?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI) : (a) to (c) The information is being collected and will be laid on the Table on of the House to the extent available.

Mintri Tea Co. Kalimpong

6709. SHRI B. K. DASCHOWDHURY : Will the Minister of FINANCE be pleased to state :

(a) whether the Mintri Tea Co., Kalimpong have been granted any development allowance under Section 93A of the Income-tax Act for extension of new planting in their Gaya Ganga Tea Estate in Siliguri Sub Division of Darjeeling;

(b) if so, details of the area newly planted during each year of grant of allowance, expenditure actually incurred including preparation of land and upkeep of new plantings for 2 years, amount of development allowance claimed and granted and nature of evidence given in support of completion of new planting;